MINISTRY OF RAILWAYS

(Railway Board)

New Delhi, the 18th May, 1998

G.S.R. 101.—In exercise of the powers conferred by clause (g) of sub-section (2) of section 60 read with section 198 and clause (a) of subsection (2) of section 200 of the Railways Act, 1989 (24 of 1989), the Central Government hereby makes the following rules further to amend the Indian Railways (Open Lines) General Rules, 1976, namely:

1. (1) These rules may be called the Indian Railways (Open Lines) General (Amendment) Rules, 1998.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. (i) In the Indian Railways (Open Lines) General Rules, 1976, in Chapter XVI, in rule 3, before Sub-rule (2) and (3), the following shall be inserted, namely:

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(Railway Board)
“(2) If for any reason the gates at level crossings cannot be so closed/fastened across the thoroughfares on both sides of the track, action to prevent the approaching trains, if any, from running into the gate may be taken in accordance with stipulations laid down under General Rules 16.06.”

(ii) The existing Sub-rule (2) and (3) be numbered as “(3) and (4)” respectively.

3. (i) In the Indian Railways (Open Lines) General Rules, 1976, in Chapter XVI, in rule 6 for sub-rule (a) the following shall be substituted, namely:—

(a) take action to close the gates, if possible, against road traffic.

(b) After closing the gates, hand signal the train movements past the Level Crossing.

(c) If the gates cannot be so closed put the barrier flag or level crossing flag in such manner as to warn the approaching train to stop short of the gate and thereafter hand signal the train.”

(ii) The existing “Sub-rule (b)” shall be renumbered as “(d)”. 

[No. 98|Safety(A&R)]|19|3]

SHANTTI NARAIN, Member Traffic and Ex-Officio Secy.

NOTE:—The Principal rules were notified vide No. GSR 445(E) dated the 21st July, 1981 and were subsequently amended vide No.

(1) GSR 320 dated the 16th April, 1983.
(2) GSR 352 dated the 30th April, 1983.
(3) GSR 514(E) dated the 27th June, 1983.
(4) GSR 476(E) dated the 28th June, 1984, and
(5) GSR 245 dated the 23rd May, 1992.
(6) GSR 83 dated the 17th February, 1996.